

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 5th day of Aug 2020

Cr.No.1496/2020

Cr.M.P.No.1396/2020

A1 Kaja (Aged 26/2020)
S/o. Hakkim

A2 Sheik Mohamed (Aged 21/2020)
S/o. Kani Mohamed

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Petitioner/Accused

/Vs/

State through the Inspector of Police,
Vadipatti PS.Cr.No.1496/2020
U/s.392 IPC

....

Respondent/Complainant

Accused Remanded on 02.08.2020

This Bail petition U/s.437 Cr.P.C filed by Tr.A. Ponraja, Advocate for the Petitioners/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the both accused are innocent and the case is falsely implicated. Hence, prayed for bail. The prosecution in their reply stated that the offence committed by the both accused are grave in nature and the case is in preliminary stage of investigation and if they released on bail, they will commit the same type of offence and tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and the both accused persons are remanded in judicial custody from 02.08.2020. Accordingly this bail petition is Dismissed.

Pronounced by me in open court this the 5th day of Aug 2020.

/Sd./T. Sindhumathi
Judicial Magistrate,
Vadipatti.